

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. 254 OF 2011 IN
DFR No. 1272 OF 2011

Dated : 8th November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Tamil Nadu Generation & Distribution
Corporation Limited**

... Appellant(s)

Versus

**PPN Power Generating Company
Private Limited & Anr.**

....Respondent(s)

Counsel for the Appellant(s):

**Mr. Guru Krishna Kumar,
Add. Adv. General**

Mr. S. Vallinayagam

Counsel for the Respondent(s):

Mr. Jayant Bhushan, Sr. Adv.

Mr. Rahul Balaji,

Mr. Senthil Jagadeesan,

Mr. Krishna Dev for R.1

ORDER

I.A. 254 OF 2011
(Condone delay Application)

Mr. Jayant Bhushan, the learned Senior Counsel, takes notice on behalf of Respondent No.1.

We have heard the learned counsel for the parties. There is no serious objection from the Respondent with regard to the condonation of delay. The delay is of 18 days.

On going through the affidavit, we find that there is sufficient cause to condone the delay. Accordingly, the delay of 18 days in filing the Appeal, is condoned.

The Registry is directed to number the Appeal and post for Admission on **17.11.2011**.

(Rakesh Nath)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

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